

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).4487/2011

(From the judgement and order dated 17/08/2010 in CRLBA No.
668/2010 of The HIGH COURT OF BOMBAY)

VIKAS S. CHALKE

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned
Judgment and office report)

Date: 05/08/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s)

Mr. Shakil Ahmed Syed,Adv.

For Respondent(s)

Mr. Sachin Patil,Adv.
Mr. Sanjay Kharde,Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter.

List after four weeks.

[SUMAN WADHWA]
COURT MASTER

[VINOD KULVI]
COURT MASTER